

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No.78(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 397/398 of the Companies Act

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Shri S.K. MOHAPATRA,

Hon'ble Member(Technical)

For the Petitioner/Applicant : Mr. Robin R David, Mr. Munawwar Naseem,
Mr. Febin M. Vargnese, Mr. Dhirag Philip.
Advs.

For the Respondent : Mr. Peeyoosh Kalra, Mr. Apar Gupta,
Mr. Yashershwini, Ms. Disha Gupta,
Ms. Garima Jain, Adv. for R-1

Ms. S. Janani, Ms. Shruti Bist, Advocates for
R-2

Mr. Virender Ganda, Sr. Advocate
Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. P.K.
Sachdeva, Ms. Chetna Bisht, Ms. Shelly Khanna,
Advocates for R-4

ORDER

For Order, see C.P. No.129(ND)/2016.